

श्री मोहन लाल पिपिल (बुर्जा) : मुजफ्फरनगर में बारह तारीख को बूढ़ जयन्ती के अवसर पर लाठी चार्ज और मोली चलो भी जिस में दो सौ के करीब छात्र भी शामिल हुए थे। गृह राज्य मंत्री जी वहाँ स्वयं गए थे। उन्होंने देखा है कि वहाँ पर जो लोग जकमी हुए थे और जिन को पकड़ा गया है उनके भी बेइयां और हथकड़ियां पड़ी हुई हैं। हम ने इस घटना के बारे में कालिग एट्रेंशन दिया है लेकिन उस पर विचार नहीं हो रहा है और उसका यहाँ रखने का मौका नहीं दिया जा रहा है। माय कृपया इसके लिए कोई समय दें या मंत्री महोदय से कहें कि वह इस घटना के बारे में एक बक्तव्य दें।

MR. SPEAKER: I will try to give it next week. Please repeat it. At the end of the week, it lapses. Now Papers to be Laid.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER TOBACCO BOARD ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table a copy of the Tobacco Board (Second Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 28th December, 1978, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-3299/79].

##### ANNUAL REPORTS OF NATIONAL CO-OPERATIVE CONSUMERS' FEDERATION AND INDIAN STANDARDS INSTITUTION.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation Limited, New Delhi for the year 1976-77 along with the Audited Accounts. [Placed in Library. See No. LT-3300/79].

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-3301/79].

"ECONOMIC SURVEY, 1978-79", DIRECT TAX LAWS COMMITTEES' REPORT (HINDI VERSION), NOTIFICATIONS UNDER CUSTOMS ACT, UNDER CENTRAL EXCISE RULES, UNDER DELHI SALES TAX, ACT, ANNUAL REPORT AND AUDITED ACCOUNTS OF INDIA ASSURANCE CO., LTD., BOMBAY AND TWO STATEMENTS.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:

(1) A copy of "Economic Survey, 1978-79" (Hindi and English versions). [Placed in Library. See No. LT-3302/79].

(2) A copy of the Final Report (Hindi version) of the Direct Tax Laws Committee. [Placed in Library. See No. LT-3303/79].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

(i) G.S.R. 582(E) published in Gazette of India dated the 18th December, 1978, together with an explanatory memorandum regarding import of unmated mares for breeding purposes in India.

(ii) G.S.R. 1546 and 1547 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding partial exemption from Customs duty on component parts and rubber tyre and tubes for manufacture of motor vehicles and tractors.

(iii) G.S.R. 1548 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding prohibition of export of Sann-Hemp unless the same has

\*English version of the Report was laid on the Table on the 5th December, 1978.

been graded in accordance with the rules.

(iv) G.S.R. 1549 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding reduction in Customs duty on Odelca Camera.

(v) G.S.R. 1550 and 1551 published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding partial exemption from customs duty on wrist watches and wrist watch parts.

(vi) G.S.R. 4(E) and 5(E) published in Gazette of India dated the 1st January, 1979, together with an explanatory memorandum regarding grant of exemption from additional duty on melting scrap (other than heavy melting scrap) of iron and steel.

(vii) G.S.R. 12(E) and 13(E) published in Gazette of India dated the 4th January, 1977 together with an explanatory memorandum regarding grant of partial exemption from customs duty on Soda Ash.

(viii) G.S.R. 15(E) to 17(E) published in Gazette of India dated the 5th January, 1979, together with an explanatory memorandum regarding exemption from customs duty on viscose staple fibre, viscose tow and poly-nosic staple fibre.

(ix) G.S.R. 43(E) and 44(E) published in Gazette of India dated the 25th January, 1979 together with an explanatory memorandum regarding exemption of all medical, surgical and diagnostic equipment, subject to certain conditions, for use in certain specified categories of hospitals from the whole of basic, additional and auxiliary duty of customs.

(x) G.S.R. 47(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum re-

garding extension of the tariff preferences under the Bangkok Agreement to four more items.

(xi) G.S.R. 48(E) to 50(E) published in Gazette of India dated the 27th January, 1979, together with an explanatory memorandum regarding exemption to timber from basic customs duty when imported from Bangladesh under the Bangkok Agreement.

(xii) G.S.R. 51(E) and 52(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding partial exemption from customs duty on Isobornyl Acetate imported for the manufacture of Camphor.

(xiii) G.S.R. 69 and 70 published in Gazette of India dated the 13th January, 1979 together with explanatory memorandum regarding partial exemption from customs duty on ceramic and glass spinnerettes.

(xiv) G.S.R. 68(E) published in Gazette of India dated the 14th February, 1979, containing corrigendum to Notification No. G.S.R. 34(E) dated the 29th January, 1979.

(xv) G.S.R. 69(E) published in Gazette of India dated the 14th February, 1979 together with an explanatory memorandum regarding exemption from export duty on Tea.

(xvi) G.S.R. 70(E) to 75(E) published in Gazette of India dated the 15th February, 1979 together with an explanatory memorandum regarding exemption to component parts in excess of duty leviable on main machinery when imported complete.

(xvii) G.S.R. 76(E) published in Gazette of India dated the 16th February, 1979 together with an explanatory memorandum regarding exemption from export duty on black pepper.

(xviii) G.S.R. 193 and 194 published in Gazette of India dated the 10th February, 1979 together with an explanatory memorandum regarding exemption of certain specified leather processing chemicals and footwear accessories to a net 40 per cent ad valorem only.

[Placed in Library. See No. LT-3304/79].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 19(E) published in Gazette of India dated the 6th January, 1979, together with an explanatory memorandum regarding exemption to Guar Splits falling under Tariff item No. 68 from the whole of the excise duty.

(ii) G.S.R. 20(E) published in Gazette of India dated the 6th January, 1979 together with an explanatory memorandum regarding exemption of goods manufactured in Jails from the whole of the excise duty.

(iii) G.S.R. 26(E) published in Gazette of India dated the 15th January, 1979 together with an explanatory memorandum regarding exemption of converted types of paper from excise duty.

(iv) G.S.R. 35(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding excise duty concessions in respect of steel ingots and iron or steel products.

(v) G.S.R. 36(E) published in Gazette of India dated the 20th January, 1979, together with an explanatory memorandum regarding exemption from full excise duty on skull scrap and runners and risers consumed in manufacture of steel ingots.

(vi) G.S.R. 40(E) and 41(E) published in Gazette of India dated the 23rd January, 1979 together with an explanatory

memorandum regarding rebate of excise duty on 'package tea'.

(vii) G.S.R. 141 published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding exemption from excise duty on Cement-Ashmoh.

(viii) G.S.R. 58(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum rescinding notification No. 151/77-CE dated the 18th June, 1977 relating to excise duty on electrolytic copper wire bars.

(ix) G.S.R. 59(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum regarding reduction of excise duty on Transformers and Generators.

(x) G.S.R. 60(E) published in Gazette of India dated the 2nd February, 1979 together with an explanatory memorandum regarding reduction of excise duty on Electric motors.

(xi) G.S.R. 61(E) published in Gazette of India dated the 2nd February, 1979, together with an explanatory memorandum rescinding Notification No. 79-Cus. dated the 18th June, 1977 relating to customs' duty concession on electrolytic copper wire bars imported into India.

(xii) G.S.R. 195 published in Gazette of India dated the 10th February, 1979, together with an explanatory memorandum amending notification No. 182/66-CE dated the 26th November, 1966 in order to convert the specific concessional rate into its approximate equivalent ad valorem rate.

(xiii) G.S.R. 196 published in Gazette of India dated the 10th February, 1979 together with an explanatory memorandum regarding exemption to footwear samples for tent purposes from excise duty.

[Placed in Library. See No. LT-3305/79].

(5) A copy each of the following Notification (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Sixth Amendment) Rules, 1978, published in Notification No. F4(33)/78-Fin. (G) in Delhi Gazette dated the 30th December, 1978.

(ii) The Delhi Sales Tax (First Amendment) Rules, 1979, published in Notification No. F.4(50)/76-Fin. (G) in Delhi Gazette dated the 15th January, 1979.

[Placed in Library. See No. LT-3306/79].

(6) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 603(E) in Gazette of India dated the 30th December, 1978 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-3307/79].

(7) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1977-78 published in Notification No. F. 6/2/77-Fin.(G) in Delhi Gazette dated the 20th September 1978, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-3308/79].

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1977, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

[Placed in Library. See No. LT-3309/79].

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above. [Placed in Library. See No. LT-3309/79].

SHRI JOTIRMOY BOSU (Diamond Harbour): I am on a point of order. I would draw your attention to the observations that you had already made. I had given a privilege motion against the Chief Election Commissioner, because of certain reasons known to the House. I would like to make certain points for your further consideration. One is: Lok Sabha is master of its privileges. Second: it is a serious contempt if any individual or institution takes upon itself to enquire directly or indirectly on an issue of privilege decided by the House finally. According to you, Lok Sabha is a 'big institution'. That is more so the reason why the Chief Election Commissioner should not have held a public hearing. He acted on a letter written by Shri Stephen challenging the judgment of the House regarding the privilege issue. The Chief Election Commissioner, after having committed the contempt, is now trying to justify his action. I would now request you to consider my privilege motion again.

MR. SPEAKER: I have considered all that, and I have not accepted your point.

(Interruptions)

MR. SPEAKER: No further recording on this.

(Interruptions)\*